

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO. 1
TO BE ANSWERED ON 24.02.2016**

RAILWAY REGULATORY AUTHORITY

***1. SHRI PRALHAD JOSHI:
SHRI B. VINOD KUMAR:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government proposes to set up an independent regulatory authority for the Indian Railways as envisaged in the Report of the Committee for Mobilisation of Resources for Major Railway Projects and Restructuring of Railway Ministry and Railway Board;**
- (b) if so, the likely terms of reference, composition, along with powers and functions of the Authority; and**
- (c) the details of progress made in this regard?**

ANSWER

MINISTER OF RAILWAYS

(SHRI SURESH PRABHAKAR PRABHU)

(a) to (c): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF
STARRED QUESTION NO. 1 BY SHRI PRALHAD JOSHI AND SHRI B.
VINOD KUMAR TO BE ANSWERED IN LOK SABHA ON 24.02.2016
REGARDING RAILWAY REGULATORY AUTHORITY**

(a) to (c): In the Rail Budget 2015-16, setting up of a mechanism for making regulations, setting performance standards, determining tariffs and dispute resolution was announced. In December 2015, Ministry of Railways brought out for public consultation a concept paper on regulatory framework and setting up of Rail Development Authority of India. The concept paper envisages that the Authority will:

- (i) Protect consumer interest, promote competition and encourage market development.**
- (ii) Undertake functions of tariff determination, ensuring fair play & level playing field for private investments, setting efficiency & performance standards and dissemination of information.**
- (iii) Consist of Chairman and four other Members who have special knowledge of and professional experience in railways, infrastructure, finance, law and management or consumer affairs.**
